

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 159/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member**

**Date of Order : 21.08.2017**

**In the matter of:**

Approval of transmission tariff from COD to 31.3.2019 for 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station Extension under "Bus Reactor Scheme in Northern Region, Phase-II" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Vidyut Marg,  
Jaipur - 302005
2. Ajmer Vidyut Vitran Nigam Limited  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar, Jaipur-302017
3. Jaipur Vidyut Vitran Nigam Limited  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar, Jaipur-302017



4. Jodhpur Vidyut Vitran Nigam Limited  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar, Jaipur-302017
5. Himachal Pradesh State Electricity Board  
Vidyut Bhawan  
Kumar House Complex Building II  
Shimla-171004
6. Punjab State Electricity Board  
The Mall, Patiala-147001
7. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6  
Panchkula (Haryana) 134109
8. Power Development Department  
Government of Jammu & Kashmir  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited  
(Formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg  
Lucknow - 226001
10. Delhi Transco Ltd.  
Shakti Sadan, Kotla Road,  
New Delhi-110002
11. BSES Yamuna Power Ltd.  
BSES Bhawan, Nehru Place,  
New Delhi.
12. BSES Rajdhani Power Ltd.  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Ltd.  
Power Trading and Load Dispatch Group  
Cennet Building, Adjacent to 66/11 kV Pitampura-3  
Grid Building, Near PP Jewellers  
Pitampura, New Delhi-110 034.



14. Chandigarh Administration  
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.  
UrjaBhawan, Kanwali Road,  
Dehradun.
16. North Central Railway,  
Allahabad.
17. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110002.

....Respondents

**For petitioner** : Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL

**For respondents** : Shri R. B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BYPL

### **ORDER**

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff for 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station Extension under “Bus Reactor Scheme in Northern Region, Phase-II” from COD to 31.3.2019 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.



2. During the hearing on 31.7.2018, the representative of the petitioner submitted that the tariff for the instant asset was claimed in Petition No.57/TT/2017 alongwith the other assets covered in the instant transmission system. However, tariff was not allowed for the instant and the Commission in order dated 8.12.2017 directed the petitioner to submit a fresh petition after its COD. The representative of the petitioner submitted that the instant petition is filed in accordance with the said order. The representative of the petitioner has submitted that the instant asset was scheduled to be put into commercial operation on 1.8.2017. However, it was put into commercial operation on 2.10.2017 after a time over-run of 63 days. As per the RCE, there is no cost over-run in respect of the instant assets. The representative of the petitioner requested for grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The learned counsel for BRPL submitted that the estimated completion cost is more than the FR approved apportioned cost and IDC should be allowed only on cash basis.

3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters)



Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

4. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-6 of this order, for inclusion in the PoC calculation.

6. The details of the tariff claimed by the petitioner and allowed are as under:-

<b>(₹ in lakh)</b>			
<b>Tariff claimed</b>		<b>Tariff allowed</b>	
<b>2017-18 (pro-rata)</b>	<b>2018-19</b>	<b>2017-18 (pro-rata)</b>	<b>2018-19</b>
184.33	403.35	147.46	322.68

7. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from



time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

8. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 4.9.2018:-

(i) Statement of discharge of the initial spares, if any, during the period for all the assets;

(ii) The details of incidental expenditure incurred (IEDC) during the period of delay in COD of the asset (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

11. The respondents are directed to file their reply by 11.9.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 19.9.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The date of final hearing shall be intimated in the due course of time.

sd/-  
**(Dr. M. K. Iyer)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(P. K. Pujari)**  
Chairperson

